

(ख) उनके स्थायी पुनर्वास के लिये क्या कार्य-वाही की गई है और उनका क्या परिणाम निकल है ?

पूर्ति और पुनर्वास मंत्रालय में उपसंचो (श्री जी० बेंकटस्वामी) (क) बर्मा, श्रीलंका और और युगांडा से आये प्रत्यावासियों से पुनर्वास सहायता के लिये प्राप्त अनिर्णीत प्रार्थना-पत्रों के बारे में जानकारी एकत्रित की जा रही है और सभा की मेज पर रख दी जायेगी।

(ख) बर्मा, श्रीलंका तथा युगांडा के प्रत्यावासियों के लिये विभिन्न पुनर्वास योजनाएँ पहले ही मंजूर की जा चुकी हैं। योजनाओं तथा योजनाओं के अर्धीन उपलब्ध मुविद्याओं को दक्षिण वाला एक विवरण सभा पटल पर रखा है (मंत्रालय में रखा गया। देखिए संख्या LT-6509/74)

Increase in Prices of Steel

4118. DR. H P SHARMA. Will the Minister of STEEL AND MINES be pleased to refer to the reply given to Unstarred Question No. 3134 on 14th March, 1974 regarding increase in price of steel and state :

(a) whether prices of steel are proposed to be increased further ;

(b) if so, the decision, if any taken in this matter; and

(c) the reasons warranting such an increase ?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA). (a) No, Sir.

(b) and (c). Do not arise.

Take over of Aluminium Corporation of India

4119. SHRI D. D. DESAI :
SHRI P. GANGADEB :

Will the Minister of STEEL AND MINES be pleased to state :

(a) whether Government have received any suggestion regarding taking over of Aluminium Corporation of India ;

(b) if so, whether Government have studied its implications ;

(c) if so, whether any decision has been taken thereon; and

(d) if so, the salient features thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD) : (a) Yes, Sir.

(b) to (d). The matter is under consideration of Government.

12 00 hrs.

PAPERS LAID ON THE TABLE

REPORT OF COMPTROLLER & AUDITOR GENERAL, UNION GOV. (RLYS.), APPROPRIATION ACCTS & BLOCK ACCTS. ETC OF RLYS. FOR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) On behalf of Shri K. R. Ganesh, I beg to lay on the Table—

(1) A copy of the Report (Hindi version) of the Comptroller and Auditor General of India, for the year 1972-73, Union Government (Railways), under article 151(1) of the Constitution.

(2) A copy of the Appropriation Accounts, Railways, for 1972-73—Part I—Review (Hindi version).

(3) A copy of Appropriation Accounts, Railways, 1972-73, Part II—Detailed Appropriation Accounts (Hindi version).

(4) A copy of Block Accounts (including Capital statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1972-73 (Hindi version).

[Placed in Library. See No. LT-6494/74].